GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 3873

TO BE ANSWERED ON WEDNESDAY, 09th AUGUST, 2017

VOTING RIGHTS TO NRIS

3873. SHRI N.K. PREMACHANDRAN:

SHRI P. NAGARAJAN:

SHRI A. ANWHAR RAAJHAA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court of India has directed the Government to legislate to ensure voting rights to NRIs;
- (b) if so, the details of the action taken by the Government in this regard;
- (c) the details of the proposed form of voting suggested by the Government for NRIs;
- (d) whether the Government proposes to amend the Representation of Peoples Act for ensuring the voting right of NRIs; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P.CHAUDHARY)

(a) to (e): Provisions already exist under section 20A of the Representation of the People Act, 1950 and the Conduct of Election Rules, 1961, which enable overseas electors to cast their vote in person in the constituency where their names are registered.
